

(d) if so, the details thereof ?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) Yes, Sir.

(b) The surprise search operations carried by Gold Control Wing of Customs (Preventive) Collectorate Bombay resulted in the recovery and seizure of 11640.000 grams of gold ornaments, 598.000 grams of primary gold and 15.000 grams of foreign marked gold totally valued at Rs. 22,61,801/- from the shop and working premises of two gold dealers, four gold smiths and one non-dealer for contravening the provisions of the Gold (Control) Act and Rules.

(c) and (d). Investigations are in progress and action would be taken according to the provisions of the Gold (Control) Act and Rules.

[Translation]

Increase in Smuggling Activities

1930. PROF. CHANDRA BHANU
DEVI :
DR. P. VALLAL PERUMAN :

Will the Minister of FINANCE be pleased to state :

(a) whether smuggling activities have increased considerably during recent years;

(b) the total value of smuggling goods seized during the last three years; and

(c) the steps being taken by Government to check smuggling firmly ?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) and (b). Reports received by the Government and trends of seizures made indicate that certain commodities like gold, watches, synthetic fabrics, electronic goods, dangerous drugs, Indian/foreign currency, etc. continue to be sensitive to smuggling.

The total value of the contraband goods seized during the years 1982, 1983, 1984 and 1985 (upto October) is given below :

Year	Value (Rs. in crores)
1982	66.39
1983	89.92
1984	101.09
1985 (upto October)	159.13 (Provisional)

(c) The drive against smuggling has been intensified. The preventive and intelligence machinery of Customs department remain vigilant against smuggling activities in general and commodities sensitive to smuggling. The trends of smuggling and seizures made are kept under constant review for taking appropriate remedial measures in close co-ordination with the concerned Central and State Government authorities, as warrented.

Stringent action is taken against the persons found involved in smuggling activities both departmentally as well as through prosecution in the Courts. Apart from confiscation of the goods involved and imposition of personal penalties on the persons concerned, preventive detention under the COEEPOSA Act is also resorted to in appropriate cases.

[English]

Setting up of Drug Manufacturing Unit in Nigeria

1931. SHRI RAM BHAGAI PASWAN :
Will the Minister of COMMERCE be pleased to state :

(a) whether Government allowed M/s. Unique Pharmaceuticals Laboratories Pvt. Ltd., to set up a drug manufacturing unit in Nigeria; and

(b) if so, the amount of foreign exchange that Government will lose by way of displacing Indian export of drugs to Nigeria ?

THE MINISTER OF COMMERCE
(SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) The question of losing foreign exchange did not arise as the setting up of the joint venture was not envisaged to be displacing the export of Indian drugs to Nigeria.